

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 190/MP/2024

Subject : Petition under Section 79, including Sections 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 10 of the PPA dated 15.02.2016 executed between RKM Powergen Private Limited and the Uttar Pradesh Power Corporation Limited, seeking compensation on account of the occurrence of change in law events as enumerated under Article 10 of the above PPA.

Petitioner : RKMPPPL

Respondent : UPPCL & anr.

Date of Hearing: **30.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present: Shri Hemant Singh, Advocate, RKMPPPL
Shri Biju Mattam, Advocate, RKMPPPL
Shri Mridul Chakravarty, Advocate, RKMPPPL
Ms. Supriya Rastogi Agarwal Advocate, RKMPPPL
Shri Nived Veerapaneni, Advocate, UPPCL

Record of Proceedings

Case was called out for a virtual hearing.

2. At the outset, the learned counsel for the Respondent UPPCL prayed for an adjournment on the ground of some personal difficulty of the arguing counsel.
3. Considering the said request, the Commission adjourned the hearing of the Petition.
4. The matter shall be listed for hearing on **6.2.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

